

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA**

UNSTARRED QUESTION NO. 683

TO BE ANSWERED ON FRIDAY, 04th FEBRUARY, 2022

LINKAGE OF AADHAR WITH VOTER ID

683. SHRI K. MURALEEDHARAN:
SHRI BENNY BEHANAN:
DR. A. CHELLAKUMAR:
SHRI T.N.PRATHAPAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether third parties and Government authorities would have access to the link between the Aadhaar and the Voter ID and if so, the list of entities with such access;*
- (b) whether there are protocols to determine the approval or rejection of access to this database;*
- (c) if so, the details thereof and if not, the reasons therefor;*
- (d) the detailed rationale given by the Government for using Aadhaar as a legitimate means to authenticate citizenship passes the test of proportionality in the Puttaswamy Judgment;*
- (e) whether the Government has formulated a protocol to authenticate citizenship using Aadhaar; and*
- (f) if so, the details thereof and if not, the reasons therefor?*

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (c): No Sir, no such link will be created. Hence, question does not arise.

(d) to (f): Aadhar is not the proof of citizenship. Hence, question does not arise.
